

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 316
TO BE ANSWERED ON 03.02.2021

**INCORPORATING THE CASTE AND DOMICILE DATA IN
AADHAAR CARD**

316. SHRI SHANMUGA SUNDARAM K.:
SHRI VELUSAMY P.:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government is having any proposal to incorporate the caste and domicile data in Aadhar card to be issued to the students;

(b) if so, whether the Government has requested all State authorities to furnish the information to Aadhaar since these data are State subject;

(c) whether there is any time limit fixed by the Government to comply with these directives;

(d) the benefit for the students by incorporating the caste and domicile data in Aadhaar card;

(e) whether these certificates will be entered during their study in Class V or VIII and if so, the details thereof; and

(f) whether the Government is having any proposal for penal provisions for not complying with the legitimate order by the State authorities and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI SANJAY DHOTRE)

(a): No, Sir. There is no proposal to incorporate the caste and domicile details in the Aadhaar card of a resident including student.

Unique Identification Authority of India (UIDAI) issues Aadhaar number to a resident, after collecting the required biometric and demographic details of a resident.

As per Section 2(k) of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, “demographic information” includes information relating to the name, date of birth, address and other relevant information

of an individual, as may be specified by regulations for the purpose of issuing an Aadhaar number, but shall not include race, religion, caste, tribe, ethnicity, language, records of entitlement, income or medical history.

(b) to (f): Do not arise in view of (a) above.
